NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 638/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES:

Sequent Scientific Ltd. V/s. Vidhya Pharmachem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>		ESIGNATION	SIGNATURE
10	Shahatsad Ironi	Advocate	
	1/6 Intralegal		
		ORDER	AN W.

ORDER TCP 638/I&BC/NCLT/MB/MAH/2017

1. When the matter was called no one is present from the side of the Respondent Debtor. Since the Respondent has neither filed any reply nor settled the disputed amount, therefore, the Insolvency Proceedings may commence against the Respondent Debtor if there is no response on or before the next date of Hearing.

2. The Petitioner is directed to serve a copy of this Order to the Respondent Debtor or any Director of the Corporate Debtor. The Petitioner shall also serve upon the Respondent Notice of Demand under section 8 on or before the next date of Hearing.

- 3. Name of the IRP has not yet been proposed. If deemed fit, name may be proposed on the next date of Hearing.
- Matter adjourned to 06.02.2018.

Sd/..

BHASKARA PANTULA MOHAN Member (Judicial) Date : 09.01.2018 ug

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Sd/-	

M.K. SHRAWAT Member (Judicial)